

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1588/2018

Date of order: 29.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Ashis Thokdar, son of late K. R. Thokdar, aged about 58 years, working as AE (QS&C), under Garrison Engineer (P), (N & CG), Kolkata- 700023, residing at 56/2, Bose Pukur, Purba Para, Kasba, Kolkata- 700107.

.....Applicant.

-versus-

1. Union of India, service through the Secretary, Ministry of Defence, South Block, New Delhi- 110011.
2. The Engineer-in-Chief, Army Head Quarter, Kashmir House, New Delhi- 110011.
3. The Chief Engineer, HQ, Eastern Command, Fort William, Kolkata- 700021.
4. The Central Record Officer (Officer), New Delhi, C/O 56 APO, Pin- 900106.
5. The Chief Engineer, Kolkata Zone (MES), Ballygunge Maidan Camp, Kolkata- 700019.
6. The Commander Works Engineer (Project) Kolkata, Ballygunge Maidan Camp, Kolkata- 700019.
7. The Garrison Engineer (P), (N&CG), Kolkata (MES), Damodar Complex, 3, Garden Reach Road, Hastings, Kolkata- 700023.
8. The Accounts Officer in Charge, Area Account Office, EM Block, Sector V, Salt lake, Kolkata- 700091.

.....Respondents.

For the Applicant : Mr. B.C. Deb, Counsel

For the Respondents : Mr. R. Halder, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed to seek the following reliefs:

"8(a) Direction upon the respondents to fix the pay of the applicant on enhanced rate in the pay scale of Rs. 10000-325-15200 (revised grade pay Rs. 6600) from 16.03.2008 onward, which has been granted by the Engineer-in-Chief, Army Head Quarter, New Delhi on 04.01.2010 about 8 years back.

(b) Direct the respondents to pay the applicant arrear of pay and DA on enhanced rate with effect from 16.03.2008.

(c) Direction upon the respondents to pay interest @ 12% per annum for the above delay payment of arrears of pay and allowances with effect from 11.03.2008 till the date of actual payment.

(d) Any order and/or further order or orders as the Hon'ble Tribunal may deem fit and proper."

2. Heard Id. Counsel for both sides and perused the materials placed on record.

3. Ld. Counsel for applicant submits that the applicant had preferred a representation on 30.06.2018 in regard to payment under ACP Scheme, but till date the representation has not been disposed of by the respondent authorities.

4. Ld. Counsel for applicants also submits that he would be satisfied if a direction is given to the Respondent No. 3 or any other competent authority to dispose of the representation of the applicant dated 30.06.2019 in a time bound manner.

5. Therefore, without entering into the merits of the matter, we dispose of the OA with a direction upon the concerned respondent no. 3 or any other competent authority to consider and dispose of the representation of the applicant within a period of 3 months from the date of receipt of copy of this order. The decision ^{that is} will be taken, be communicated to the applicant immediately thereafter.

6. The O.A. is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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